NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT- V

48) C.P. (IB)/1241(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA	SHRI H. V. SUBBA RAO
Member (Technical)	Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **21.09.2022.**

NAME OF THE PARTIES: STCI Finance Limited (Creditor) through the Resolution Professional Kanak Jani

V/s

Mr. Abhinav Malikarjun Patil

UNDER SECTION 95 (1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Petitioner and the Registry are directed to issue notice to the Personal Guarantor, intimating the Personal Guarantor regarding filing of the above Company Petition.

The Petitioner shall file service affidavit along with copy of notice sent to the Personal Guarantor, original postal receipt, track report, E-mail, etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.

The Petitioner, Registry, Court Officer shall ensure availability of hard copy of the petition to the Personal Guarantor as well to this Bench before the next date of hearing.

List this matter on 14.11.2022.

Sd/-	Sd/-
ANURADHA SANJAY BHATIA	H. V. SUBBA RAO
Member (Technical)	Member (Judicial)

/P/